

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 532/2016

IN THE MATTER OF:

Variscon Engineering Services Pvt. Ltd.Petitioner
v.
Pier-One Constructions Pvt. Ltd.Respondent

SECTION : UNDER SECTION 433(e) & 434 of the Companies Act, 1956

Order delivered on 11.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)


For the Petitioner(s) :

ORDER

Mr. Sandeep Goyal, learned Interim Resolution Professional has filed the instant application and according to the oral statement made he has also been confirmed as Resolution Professional by the Committee of Creditors. He has further stated that he will place on record a copy of the master data of debtor company in order to support the prayer made in the application filed by Diary No. 87 on 04.01.2018 and also the minutes of the Committee of Creditors confirming and accepting him as Resolution Professional.

The needful shall be done within a week.

List for further consideration on 18.01.2018.


(M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

11.01.2018
Vineet